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BEFORE THE NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA

Before Shri Vijai Pratap Singh, Hon'ble Member (J)

C.P.(CAA) No.278/KB/2017

In the matter of :

The Companies Act, 2013;

And

In the matter of :

Sections 230 read with Section 232 of the Companies Act, 2013 and other applicable provisions of the Companies Act, 2013;

And

In the matter of :

Gangaur Properties Private Ltd., Room No.A-04, 13th floor, Chatterjee International, 33A, Jawaharlal Nehru Road, Kolkata- 700 071

.... Transferor Company 1

Jamboodweep Finance Private Limited, Room No. A-04, 13th floor, Chatterjee International, 33A Jawaharlal Nehru Road, Kolkata-700071

.... Transferor Company 2

Rajmandir Estates Private Ltd., 9th floor, Crescent Tower, 229, A.J.C. Bose Road, Kolkata- 700 020;

.... Transferor Company 3

Devesh Management Services Private Limited, 9th floor, Crescent Tower, 229, A.J.C.Bose Road, Kolkata- 700 020;

.... Transferor Company 4

Juhi Garment Suppliers Private Limited, Room No.A-04, 13th floor, Chatterjee International, 33A, Jawaharlal Nehru Road, Kolkata- 700 071

.... Transferor Company 5

Kavita Autopart Sales Private Limited, Room No.109, 10th floor, Chitrakoot Building, 230A, A.J.C.Bose Road, Kolkata- 700 020

.... Transferor Company 6

Bhupati Trading Private Limited, Room No.A-04, 13th floor, Chatterjee International, 33A, Jawaharlal Nehru Road, Kolkata- 700 071

.... Transferor Company 7

Green Valley Tradecom Private Limited, Room No. A-04, 13th floor,
Chatterjee International, 33A, Jawaharlal Nehru Road, Kolkata- 700 071
.... Transferor Company 8

Sairam Vinimay Private Limited, Room No.109, 10th floor, Chitrakoot
Building, 230A, A.J.C.Bose Road, Kolkata- 700 020
.... Transferor Company 9

Megasin Vinncom Private Limited, Room No.109, 10th floor, Chitrakoot
Building, 230A, A.J.C.Bose Road, Kolkata- 700 020
.... Transferor Company 10

Satyam Financial Advisors Private Limited, Room No. A-04, 13th floor,
Chatterjee International, 33A, Jawaharlal Nehru Road, Kolkata- 700 071
... Transferor Company 11

And

In the matter of:

Anumati Consultancy & Services Private Limited, 9th floor, Crescent Tower,
229, A.J.C.Bose Road, Minto Park, Kolkata- 700 020;
... Transferee Company

And

In the matter of:

1. Gangaur Properties Private Limited
2. Jambodweep Finance Private Ltd.
3. Rajmandir Estates Private Ltd.
4. Devesh Management Services Private Ltd.
5. Juhi Garment Suppliers Private Ltd.
6. Kavita Autopart Sales Private Ltd.
7. Bhupati Trading Private Ltd.
8. Green Valley Tradecom Private Ltd.
9. Sairam Vinimay Private Ltd.
10. Megasin Vinicom Private Ltd.
11. Satyam Financial Advisors Private Ltd.
12. Anumati Consultancy & Services Private Ltd.

... Applicants

Counsels on Record:

1. Mr. T.K. Das, AD, RD(ER)]	For the R.D.(ER)
1. Mr. Satadeep Bhattacharya, Advocate]	For the Petitioner
2. Ms. Iram Hassan, Advocate]	

ORDER

This Petition has been filed by the Petitioner-Companies for sanctioning the Scheme in the nature of Amalgamation of namely, Gangaur Properties Private Limited, Jambodweep Finance Private Ltd., Rajmandir Estates Private Ltd., Devesh Management Services Private Ltd., Juhi Garment Suppliers Private Ltd., Kavita Autopart Sales Private Ltd., Bhupati Trading Private Ltd., Green Valley Tradecom Private Ltd., Sairam Vinimay Private Ltd., Satyam Financial Advisors Private Ltd. and Megasin Vinicom Private Ltd, (herein the "Transferor Companies") with Anumati Consultancy & Services Private Ltd. (herein "Transferee Company").

The Tribunal, vide its Order dated 20th March, 2017, passed in C.A. No.68 of 2017 directed the petitioners to serve notice as per requirements of sub-section (5) of Section 230 of the Companies Act, 2013 alongwith all the documents including a copy of the Scheme and the Statement disclosing necessary details on the Central Government, through the Regional Director, Eastern Region, Ministry of Corporate Affairs, Kolkata, Registrar of Companies, West Bengal and Income Tax Department as also the Official Liquidator having jurisdiction over the transferor and transferee companies and such other relevant sectoral regulators/authorities, if applicable, which are likely to be affected by the proposed scheme, by sending the same by hand delivery through Special Messenger or by registered post or speed post within 7 days from the date of the order for filing their representation, if any, without 30 days from the date of notice.

The above matter was heard on 3rd July, 2017 and kept "Reserved for Order". After scrutiny of the papers filed by the Applicant companies, it is found that the Report from the Central Government, i.e. the Regional Director, Eastern Region, Ministry of Corporate Affairs, Kolkata has not been submitted.

Accordingly, it is directed that the Report of the Regional Director, Eastern Region may be submitted within seven days.

The matter is fixed for hearing on 13/07/2017.

Urgent Photostat copies of this order, if applied for, be supplied to the parties, subject to compliance with all requisite formalities.

Sd/-

(Vijai Pratap Singh)
Member(Judicial)

Dated, the 3rd July, 2017